

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4777

ANSWERED ON:19.12.2000

TRIBAL LANDS IN LEASE

CHINTAMAN NAVSHA WANAGA;GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI;Y.S. VIVEKANANDA REDDY

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether tribals have opposed the move of the concerned States and Union Territories to lease out tribal areas to private parties;
- (b) if so, the details thereof alongwith the names of tribal areas, States/Union Territory-wise;
- (c) whether some State Governments have suggested the Union Government to amend the Tribal Act in order to facilitate the transfer of tribal and Government land in scheduled areas to the private sector;
- (d) if so, the details thereof and the reaction of the union Government thereto;
- (e) the extent to which the amendments in Tribal Act is likely to be beneficial to the tribals;
- (f) whether the Union Government propose to issue instructions to all the States & Union Territories ensuring that the tribal life style is not endangered by any decisions of State Governments;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (h) The Ministry has received a few representations from Andhra Pradesh on the issue. The matter was taken up with the concerned State Government. They have now intimated that the proposed amendments to the Andhra Pradesh Scheduled Areas Land Transfer Regulation, 1959 and Mines and Minerals (Regulation & Development) Act, 1957 have been kept in abeyance by them. Besides, the Ministry has also circulated the relevant extracts of the Hon'ble Supreme court's judgement in SAMATHA case to all the State Governments on the issue and has requested them to abide by the judgement in letter and spirit.